

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

Vol. VI]

[No. 1.

First Day of the Thirteenth Session of First
Parliament of India

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LOK SABHA

Monday, 16th July, 1956

*The Lok Sabha met at Eleven of the
Clock*

[MR. SPEAKER (SHRI M. ANANTHA-
SAYANAM AYYANGAR) in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 NOON

MOTIONS FOR ADJOURNMENT

FLOODS IN THE COUNTRY

Mr. Speaker: I have received notice of an Adjournment Motion from Shri S. L. Saksena on the subject: "The havoc caused by widespread floods in all parts of the country, particularly in U.P., Bihar and Assam, and the failure of the Government to do anything substantial to avert them, in spite of the assurance given by the Union Minister for Planning that the problem of floods would be treated as the 'Number One Problem' and tackled on a 'war footing'." This was received on this morning. Long before this Shri Sivamurthi Swami gave notice of a Short Notice Question on 10th July and on 13th July Shri A. K. Gopalan gave notice of a Short Notice Question relating to floods all over the country, the number affected and so on, and also enquiring about the steps that have been taken. I have sent these questions to the hon. Minister to find out whether he would

accept them as Short Notice Questions and give a particular date, or whether they will go in the usual course. If the hon. Minister is able to make a statement now he may do so; otherwise, if he wants time he may answer this along with the other questions in a comprehensive manner.

The Minister of Planning and Irrigation and Power (Shri Nanda): Yes, Sir. As suggested by you, the best course would be that I have some time to collect all the information and place it before the House as early as possible. I think I shall be able to do so in the next two or three days.

Mr. Speaker: In view of the fact that the hon. Minister will be making a comprehensive statement about this matter, I do not allow this Adjournment Motion.

BAN ON DEMONSTRATIONS AROUND
PARLIAMENT HOUSE

Mr. Speaker: I have received notice of another Adjournment Motion from Shri M. S. Gurupadaswamy on "the order of the District Magistrate of Delhi issued on Sunday the 15th of July prohibiting the holding of meetings or demonstrations and taking out of processions in the areas around Parliament and portions of Church Road, North Avenue, South Avenue, Dalhousie Road and Great Place." This is under the law. I remember that on a prior occasion Shri Sadhan Gupta tabled a motion for adjournment relating to the arrest of some satyagrahis from Maharashtra saying that they were peaceful satyagrahis. I ruled it out